

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-268/2015 in
OA-1879/2011**

New Delhi this the 08th day of November, 2016.

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Kapil Dev,
S/o Sh. Shiv Charan,
r/o D-98, Yadav Nagar, Samaypur,
Delhi. Petitioner

(By Advocate : Sh. Ajesh Luthra)

Versus

1. Sh. Kewal Kumar Sharma,
Chief Secretary,
GNCT of Delhi
5th Floor, Players Building,
Delhi Secretariat,
I.P. Estate, New Delhi.
2. Sh. Janak Diggal,
Chairman,
Delhi Subordinate Services Selection Board,
Govt. of NCT of Delhi, F-18, Karkardooma,
Institutional Area, Delhi-92.
3. Sh. Manish Gupta,
Commissioner,
MCD,
Town Hall, Delhi. Contemnors

(By Advocate : Ms. P.K. Gupta and Sh. M.S. Reen for R-3)

ORDER (ORAL)

Hon'ble Sh. Shekhar Agarwal, Member (A)

When this petition was taken up today, learned counsel for the respondents has submitted that the order of this Tribunal has been complied with by passing of order dated 13.10.2016 by the respondents. She stated that a compliance affidavit annexing the aforesaid order has already been filed on 18.10.2016. Learned counsel for the petitioner has sought liberty to challenge the aforesaid order through appropriate judicial proceedings.

2. Accordingly, this CP is closed. Notices issued to the alleged contemnors are discharged. Liberty is granted to the petitioner to seek remedy as per law.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/